

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 134/TT/2017

- Subject** : Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Combined Asset: Asset-1 :1 x 315 MVA, 400/220 kV transformer at Nalagarh, Asset-2 : 1x315 MVA, 400/220 kV transformer at Abdullahpur, Asset-3 : 1x500 MVA, 400/220 kV transformer at Amritsar and Asset-4: 4x105 MVA, 400/220 kV Single Phase Transformers at Kishenpur associated with augmentation of transformation capacity (Part-1) in Northern and Eastern Region.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 16 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL
Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of tariff for 2009-14 period and determination of tariff for 2014-19 period for transformers at Nalagarh, Abdullahpur, Amritsar and Kishenpur. He submitted that tariff for 2009-14 period was allowed vide order dated 2.11.2015 in Petition No. 164/TT/2013.



He also submitted that they have filed rejoinder to reply of BRPL and the information sought by the Commission has already been filed.

2. In response to the query of the Commission, the representative of the petitioner submitted that all four transformers installed in the existing sub-stations are new transformers for augmentation of transformation capacity in Norther and Eastern Region. He further submitted that the same was discussed in the Standing Committee Meeting and in RPC.

3. The learned counsel for BRPL and BYPL submitted that the IDC may be allowed on cash basis.

4. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

